

**Building in Old Delhi Declared
Dangerous**

2377. SHRI RAMASHRAY PRASAD
SIGNH: Will the Minister of URBAN
DEVELOPMENT be pleased to state:

(a) the number of buildings in the Old
Delhi declared dangerous;

(b) whether the Government propose to
demolish these buildings;

(c) if so, by when; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE
MINISTRY OF URBAN DEVELOPMENT
(SHRI M. ARUNACHALAM): (a) to (d). The
Municipal Corporation of Delhi has reported
that a pre-monsoon survey has been carried
out to locate the dangerous/repairable houses
in the MCD area. 10 houses/parts thereof
were declared dangerous during this
monsoon survey out of which 7 were located
in the walled city. Action has been initiated to
demolish them or repair to the dangerous
portions in all the 10 houses.

Delhi Development Authority (Slum
Wing) have identified 139 slum properties as
dangerous. They have taken up the matter
with the Municipal Corporation of Delhi for
demolition of these properties.

**Ban on Allotment of Government
Accommodation to Employees having
own Houses**

2378. SHRI SURENDRA PAL PATHAK:
Will the Minister of URBAN DEVELOPMENT
be pleased to state:

(a) whether the Union Government
propose to put a ban on allotment of

Government accommodation to such
employees who have either their own houses
in Delhi or have been given house building
advance to construct their houses within
Union Territory of Delhi;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE
MINISTRY OF URBAN DEVELOPMENT
(SHRI M. ARUNACHALAM): (a) No, Sir.

(b) to (c). It is felt that discontinuance of
facility of allotment of Govt. accommodation
would discourage the Govt. employees from
construction of private houses which would
be against the housing policy of the Govt.,
which is to increase the housing stock.
Moreover, it would be discriminatory, as the
officers owning houses at place other than
their place of posting would continue to be
eligible for allotment of Govt. accommodation
while those owning houses at the place of
posting shall be declared ineligible.

[*English*]

Krishi Vigyan Kendras

2379. PROF. PREM DHUMAL: Will the
Minister of AGRICULTURE be pleased to
state:

(a) the number of Krishi Vigyan Kendras
in Punjab, Himachal Pradesh, Haryana and
Rajasthan;

(b) whether the proposals for opening
more Krishi Vigyan Kendras in these States
are pending with the Union Government for
clearance;

(c) if so, the details thereof; and

(d) the action taken thereon?